

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. No. 696/96.

Date of order : 5.7.1996.

Between

B. Biksham

.. Applicant

And

1. Postmaster,
Miryalguda HPO,
Miryalguda,
Nalgonda Dist.

2. Supdt. of Post Offices,
Suryapet Division,
Suryapet,
Dist. Nalgonda.

3. Asst. Supdt. of Post Offices,
Miryalguda. .. Respondents

Counsel for the Applicant :: Shri S. Ramakrishna Rao

Counsel for the Respondents :: Shri V. Bhimanna,
Sr. CGSC

C O R A M

Hon'ble Shri Justice M.G. Chaudhari : Vice-Chairman

Hon'ble Shri H. Rajendra Prasad : Member (A) ⁹/₁₇

Judgement

Oral Order as per Hon'ble Shri H. Rajendra

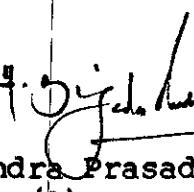
The applicant, Shri B. Biksham, was appointed as Postmaster at Miryalguda HPO on 15.6.83. Sometime in 1995, he was put on leave, reportedly owing to ill-health, and submitted his resignation on 5.10.95, when the respondents initiated action for selecting a new Staff. The respondents accepted the resignation of the applicant after duly accepting his resignation on 17.1.96. Although the applicant claims that he had tendered his resignation on 17.1.96, the same is not reflected in the record as per the record which was produced before the respondents.

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2. The applicant contends that the respondents should act upon his purported withdrawal of resignation, and be stopped from selecting anyone as EDSV, by restoring him to his earlier appointment. Although he has advanced several grounds in support of his contentions and claims, we do not find any merit in any of his pleadings.

3. The respondents state that nearly 25 candidates have applied for the post in response to their notification but a final selection could not be made owing to the pendency of this case.

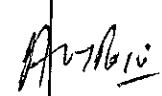
4. The case is disposed of with a direction to the respondents that they shall now make a regular selection as per law, considering all applications, including that of the applicant, for the said post and appoint one who best answers to the requirements of the job. Thus the O.A. is disposed of.


 (H. Rajendra Prasad)
 Member (A).


 (M.G. Chaudhari)
 Vice-Chairman.

Dated: 7.1996.
 Dictated in Open Court.

br.


 11-7-96.
 Deputy Registrar (O) CC

O.A.696/96.

To.

1. The Postmaster, Miryalaguda HPO,
Miryalaguda, Nalgonda Dist.
2. The Superintendent of Post Offices,
Suryapeta Division, Suryapet, Nalgonda Dist.
3. The Assistant Superintendent of Post Offices,
Miryalaguda.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy for duplicate file.
8. One copy to Member(A) CAT.Hyd.

pvm.

17/7/96
I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 5 - 7 - 1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

O.A.No. 696/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

